CENTRAL ADMINISTRATIVE TRIBUNAL CALCUTTA BENCH

No. 0. A. 814 of 1996

Present: Hon'ble Mr. Justice A.K. Chatterjee, Vice-Chairman.
Hon'ble Mr. M.S. Mukherjee, Administrative Member.

S.M. I.ARFEEN s/o Late S.M.A.
Nayeem, aged about 50 years,
working for gain as Electrical
Goods Driver, S.E.Railway,
Anara, at present residing in
Railway Qtrs. No.L/81 'D' Bungalow Side, PO: Anara (R.S.),
District: Purulia, West Bengal.

... Petitioner

Vs.

- 1. Union of India through General Manager, S.E.Railway, Garden Reach, Calcutta-43.
- General Manager, S.E.Railway, GRC, Calcutta-43.
- Divisional Railway Manager,
 S.E.Railway, Adra.
- Divisional Personnel Officer,
 S.E.Railway, Adra.

... Respondents

for the petitioner: Mr.B.C.Sinha, counsel.

For the respondents: Mr.P.Chatterjee: counsel.

Heard on : 5.9.1997

Order on: 18.9.1997

ORDER

A.K.Chatterjee, V.C.

The petitioner, an Electrical Goods Driver of S.E.Railway, has challenged the letter issued by D.P.O., Adra, on 26.6.1996 whereby 44 staff, which did not include the petitioner, were called to an oral test due to be held on 2/7.to 4/7/1996 for selection for the post of Electric Passenger Driver.

2. The grounds for the challenge are that it did not include

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the break-up of UR, SC and ST vacancies, as required by Establishment S1.No.42 of 1984 and that minimum time before holding of the test was not allowed. In such circumstances, the petitioner has prayed for quashing the letter dated 26.6.1996 and other reliefs.

- of UR, SC and ST candidates were omitted due to inadvertence, but SC and ST candidates were called according to the posts...
 to be filled up by them as per roster point. It was also stated that since a selection was to be made on the basis of an oral test, one month's time as normally allowed, was not given. An interim order was made when the application was filed on 8.7.1996 to the effect that the test as scheduled might be held but the result thereof could not be published till the next date of hearing which was extended from time to time and continues to this date.
- 4. We have heard the ld.counsel for the parties and perused the records.
- candidates were called although it was learnt that all the vacancies are earmarked for UR candidates. He further contends that the SC and ST candidates who had been called, got accelerated promotion in the feeder grade and, therefore, they should not have been called if their basic seniority was considered and in that case, the petitioner would get a call to the post of Electric Passenger Driver:
- of SC and ST candidates in the promotional post, but their ld.

 counsel, with his usual fairness, has stated that the break-up

 was not done in the call letter dated 26.6.1996 through inadver
 tence. There is also no doubt that there is a mandatory require
 ment according to Establishment Serial No.42 of 1984 and it is

 on record that some other selection was cancelled by the respon
 dents themselves for such omission. In such circumstances, the

 conclusion must be that the omission to state in the call

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letter the break-up of SC and ST candidates, is not cured by averments made in the reply. The question of locus standi of the petitioner may no doubt arise, but we find that there is no specific denial by the respondents to the assertion of the petitioner that he would get a call if SC and ST candidates who, according to him, were ineligible, were not called. However, in the present case, we do not propose to embark upon an enquiry regarding eligibility of SC and ST candidates who have been called and whether the petitioner will get a call if those candidates were not asked to appear in the test. As the omission to state the break-up is a material irregularity, the test held on the basis of such call letter, cannot be sustained.

The ld.counsel for the petitioner has also pointed out the relevant rules which require that in case of selection by oral test only, as in the present case, there must be a minimum interval of 15 days on which the select list is decided and the date on which the viva-voce test is held. The respondents have contended that in case of selection by written test, a minimum of one month's time is allowed. This is not the answer to the rule shown by the ld.counsel for the petitioner requiring a minimum of 15 days time as indicated above. This too is an irregularity for which the test cannot be sustained.

8. On the above premises, the letter dated 26.6.1996 (annexure 'A/1' to the petition), is quashed and the respondents are directed to issue suitable order cancelling the test which has

already been held on the basis of the said letter. Any fresh

No order is, however, made as to costs.

test may be held strictly according to rules.

(M.S. Mukherjee), // Administrative Member

(A.K.Chatterjee)
Vice-Chairman